



2026:AHC:23197

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 407 of 2026

Balji

.....Petitioner(s)

Versus

Deputy Director Of Consolidation Ballia And 8
Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Arvind Kumar Maurya, Arvind Singh
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the petitioner, learned Standing Counsel representing State-respondents and perused the record on board.

2. This writ petition has been filed, inter alia, for the following relief:

"1. Issue a writ order or direction in the nature of mandamus directing the Deputy Director of Consolidation Ballia to decide the restoration application dated 21/06/2025 filed by the petitioner for recalling the order dated 17/06/2025 passed by respondent No. 1 in case No. 582/2015 computerized case No. 2015531509000165 Awadhesh Kumar Singh vs. Balji under section 48(1) Mauza Saho Dih, Paragana Kharid District Ballia and further directing the respondents to maintain the status quo on spot and do not create any third party right and do not interfere in possession of the petitioner over land in question during pendency of proceeding before the consolidation authorities."

3. It has been submitted that the matter is pending consideration for a substantial period of time; however, no efforts are being made to get the same decided expeditiously.

4. Learned Standing Counsel has no objection, in case, a direction is issued for expeditious disposal of the aforementioned matter.

5. In this conspectus, as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally

dispose of the present writ petition, without making any observation on the merits of the case as mentioned in the present writ petition, with a direction to the Deputy Director of Consolidation (Respondent No. 1), before whom the aforementioned matter is pending disposal, to decide the same in accordance with law expeditiously, preferably, within a period of ten months from the date of receipt of a certified copy of this order, if there is no other legal impediment.

6. With the aforesaid direction, present application is **disposed of**.

(Dinesh Pathak,J.)

February 3, 2026
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